

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 48/2025
IN
ORIGINAL APPLICATION NO. 280/2025**

IN THE MATTER OF:

MOKSHI BHARDWAJ

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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FILED BY



**MALAK BHATT
ADVOCATE FOR RESPONDENT NO. 6
C-2, THIRD FLOOR, NIZAMUDDIN EAST,
NEW DELHI 110013**

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DATE: 16.12.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 EXECUTION APPLICATION NO. 48/2025
 IN
 ORIGINAL APPLICATION NO. 280/2025



IN THE MATTER OF:
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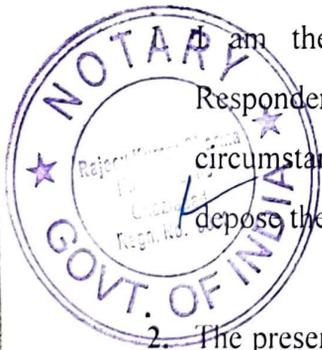
**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6, GHAZIABAD
 MUNICIPAL CORPORATION**

MOST RESPECTFULLY SHOWETH:

I, Deshraj Singh, S/o Chohal Singh, aged about 53 years, posted as Executive Engineer in Ghaziabad Nagar Nigam, presently in New Delhi and do hereby solemnly affirm and declare as under:

1. I am the Executive Engineer in Ghaziabad Municipal Corporation, Respondent No. 6 herein and am fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.

2. The present affidavit is filed in compliance with the order dated 30.05.2025 passed in Original Application No. 280/2025 and further directions recorded on 08.08.2025 and 15.10.2025 in Execution Application No. 48/2025. A copy of the Order dated 30.05.2025 in OA No. 280/2025 is marked and annexed herewith as **ANNEXURE A**. A copy of the Order dated 08.08.2025 in EA No. 48/2025 is marked and annexed herewith as **ANNEXURE B**. A copy of the Order dated 15.10.2025 is marked and annexed herewith as **ANNEXURE C**.



3. The Applicant had submitted representations alleging violations by Respondent No. 11 (school), including unauthorized extraction of groundwater, absence of sewage treatment plant, use of diesel generators, unauthorized electrical connections and non-payment of environmental compensation. Pursuant to the Hon'ble Tribunal's orders, the Nagar Nigam has conducted necessary verifications.
4. Pursuant to the Tribunal's orders, Nagar Nigam conducted on-site inspections in June 2025, obtained departmental confirmation regarding existence of borewells, and issued show-cause notice dated 21.06.2025 to the school management.
5. Further, Nagar Nigam has also issued instructions vide letter dated 30.09.2025 to the concerned institution for strict compliance with environmental norms, cessation of unauthorized groundwater extraction, submission of details of sewage treatment arrangements, discontinuation of unauthorized electrical connections, and regulation of DG set usage as per law. A copy of the Letter dated 30.09.2025 issued to the relevant authorities is marked and annexed herewith as **ANNEXURE D**.
6. A subsequent inspection was carried out on 05.12.2025 in compliance with with the Municipal Commissioner's letter No. 275/NO.A/2024-25 dated 23.09.2025 to verify the current status of the construction site at Bal Bharti Public School, Ward 68, Brij Vihar. The inspection confirmed that the structural construction of the building is complete and finishing work is currently in progress.
7. During the inspection on 05.12.2025, it was observed that the Respondent School is complying with environmental norms. Specifically, green mats/nets were found covering the construction area to mitigate dust pollution. Furthermore, an anti-smog gun/water sprinkling machine was



found to be operational at the site, and an Air Quality Index (AQI) monitor was also installed and functioning. A copy of the Letter dated 05.12.2025 is marked and annexed herewith as **ANNEXURE E**.

8. Photographs of the site were also taken during the inspection on 05.12.2025, which clearly show the installation of green nets, the anti-smog gun, and the ongoing work status. Copies of the Site Photographs taken during the inspection on 05.12.2025 are marked and annexed herewith as **ANNEXURE F**.

9. Regarding the validity of the construction, it is submitted that the regulation of building plans falls under the jurisdiction of the Ghaziabad Development Authority (GDA). The Executive Engineer, GDA, vide letter No. 728/Enforcement Zone-7/2024 dated 19.04.2025, has confirmed that the map for the school is sanctioned and construction is proceeding as per the sanctioned map. A copy of the Letter dated 19.04.2025 issued by the Ghaziabad Development Authority is marked and annexed herewith as **ANNEXURE G**.

10. Regarding the allegations of illegal groundwater extraction and non-installation of Sewage Treatment Plant (STP), the internal report dated 30.09.2025 clarifies that action regarding groundwater extraction lies with the Nodal Officer, Ground Water Department, Ghaziabad. Similarly, action regarding the Sewage Treatment Plant lies with the Uttar Pradesh Pollution Control Board (UPPCB) and the Ghaziabad Development Authority.

11. The Ghaziabad Municipal Corporation has thus verified the status of dust mitigation measures and found them to be satisfactory as of 05.12.2025. The Corporation undertakes to provide any further assistance or action as directed by this Hon'ble Tribunal within its jurisdiction.



12. The statements made hereinabove are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

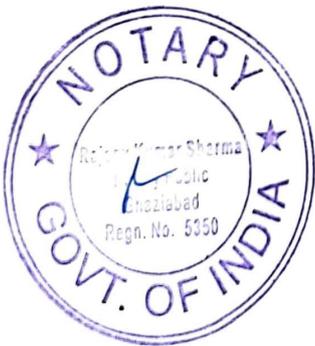
13. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Municipal Corporation of Ghaziabad.

[Signature]
DEPONENT

VERIFICATION:

Verified at Ghaziabad on this 16 day of December 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT



s.No. 101, date 16/12/25 affidavit of
Shri. Deek. Singh S/o. S. S. S.
S/O. S. S. S. Chahal S/o. S. S. S.
R/o. Executive Engineer, Ghaziabad Municipal Corporation
Identified by/through Shri. *[Signature]*

ATTESTED
[Signature] 16/12/25
RAJEEV KUMAR SHARMA
Advocate & NOTARY
GHAZIABAD (U.P.)

16 DEC 2025

Item No. 09

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 280/2025

Mokshi Bhardwaj

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 30.05.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBERApplicant: Mr. Vishwendra Verma, Ms. Shivali, Ms. Ekta Tomar & Mr. Ajay Pandey,
Adv.

Respondents: Ms. Qunatulain, Adv. for R - 10 (CBSE)

ORDER

1. In this Original Application (OA), the applicant has made a complaint against Respondent No. 11-Bal Bharti Public School about violations of the environmental norms in raising construction of structures in the premises. The applicant alleges following violations of the environmental norms:

1. Non-registration of the construction project on the SPCB/DPCC portal.
2. Failure to submit self-audit reports and not installing video surveillance for remote monitoring of the site.
3. No deployment of anti-smog guns as required.
4. Ineffective or absent dust mitigation measures, including lack of wind barriers, dust screens and improper storage of construction material.

5. The applicant also alleges dereliction of educational and civil responsibility by the respondent no. 11, School on the following issues:

1. Illegally extracting groundwater without clearance.
2. Failing to install a Sewage Treatment Plant (STP).

3. Using unauthorized Diesel Generator (DG) sets during construction.
4. Operating using a temporary electrical connection, violating safety and power regulations.
5. Not depositing the environmental penalty even after more than three months of its imposition.

6. The plea of the applicant is that though the complaints were made to different authorities but no action had been taken by them till now. The applicant also alleges that the environmental compensation to the tune of ₹34,20,000/- was imposed by the UPPCB, Lucknow but the same has not been recovered till now.

7. The allegations which have been made by the applicant in this OA needs verification at the ground level and if the respondent no. 11 has violated the environmental norms, then requisite expeditious action is required to be taken by the concerned authorities. Records reveal that applicant has already made representation dated 23.05.2025 (page 85) to the Chairman, UPPCB and similar representation of the same date (page 109) to the Municipal Commissioner, Nagar Nigam Ghazlabad. These authorities are directed to duly consider the representations of the applicant and ascertain if the respondent no. 11, School is proceeding with the construction in violation of the environmental norms. If the allegations are found to be correct then the concerned authorities will take appropriate, punitive and remedial action without any delay. So far as the recovery of environmental compensation already levied, is concerned, the Chairman UPPCB will take all possible efforts to affect recovery of the environmental compensation, if there is no legal impediment in this regard.

8. Let this exercise be completed by following the Principles of Natural Justice by the Chairman, UPPCB and the Municipal Commissioner.

Nagar Nigam Ghaziabad as expeditiously as possible probably within a period of eight weeks.

9. The OA is accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 30, 2025
Original Application No. 280/2025
avt

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 48/2025
In
Original Application No. 280/2025

Mokshi Bhardwaj

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 08.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Vishwendra Kumar, Ms. Shivali Ekta Tomar & Mr. Abhishek Nagar,
Adv. for Applicant in E.A 48/2025 (Through VC)

Respondent: Mr. Rajinder Kumar, Mr. Rohit Kumar & Mr. Shailendra Singh, Adv. for
R - 11

ORDER

1. This execution application has been filed by the Applicant seeking compliance of the order dated 30.05.2025 passed in the OA No. 280/2025. In the OA, the Applicant has raised certain objections/grievance against the construction being raised by the Respondent No. 11 and the OA was disposed of by the Tribunal by order dated 30.05.2025 directing as under:-

“xxx

xxx

xxx

7. *The allegations which have been made by the applicant in this OA needs verification at the ground level and if the respondent no. 11 has violated the environmental norms, then requisite expeditious action is required to be taken by the concerned authorities. Records reveal that applicant has already made representation dated 23.05.2025 (page 85) to the Chairman, UPPCB and similar representation of the same date (page 109) to the Municipal Commissioner, Nagar Nigam Ghaziabad. These authorities are directed to duly consider the representations of the applicant and ascertain if the respondent no. 11, School is proceeding with the construction in violation of the environmental norms. If the allegations are found to be correct then the concerned authorities will*

take appropriate, punitive and remedial action without any delay. So far as the recovery of environmental compensation already levied, is concerned, the Chairman UPPCB will take all possible efforts to affect recovery of the environmental compensation, if there is no legal impediment in this regard.

8. Let this exercise be completed by following the Principles of Natural Justice by the Chairman, UPPCB and the Municipal Commissioner, Nagar Nigam Ghaziabad as expeditiously as possible probably within a period of eight weeks.”

2. Learned counsel appearing for the Applicant submits that the aforesaid direction has not been complied with and the representation filed by the Applicant has not been decided till now.

3. Issue notice to the Respondents.

4. Mr. Rajinder Kumar, Advocate accepts notice on behalf of the Respondent No. 11 and seeks four weeks' time to file the reply. The Applicant is directed to serve other Respondents and file affidavit of service atleast of one week before the next date of hearing.

5. List on 15.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

August 08, 2025
E.A. No. 48/2025 in O.A. No. 280/2025
A

Item No. 19

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 48/2025

In

Original Application No. 280/2025

Mokshi Bhardwaj

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 15.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Vishwendra Kumar, Ms. Shivali, Ms. Ekta Tomar & Mr. Abhishek Nagar, Advs. for Applicant in E.A 48/2025

Respondents: Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi, Ms. Anjali Sharma & Mr. Shivansh Sharma, Advocates for R - 2 & 5
Rajinder Kumar, Mr. Rohit Kumar & Mr. Shailendra Singh, Advs. for R - 11
Ms. Suman Arora, Adv. for CPCB
Dr. Abhishek Atrey & Mr. Navneet Gupta, Advs. for CAQM
Mr. Gigi. C. George, Adv. for R - 12
Mr. Malak Bhatt & Ms. Somya Saxena, Advs. for Ghaziabad Nagar Nigam
Ms. Qurratulain, Adv. for R - 10 (Through VC)

ORDER

1. In this Execution Application, replies on behalf of respondent nos. 5, 8 and 12 have been filed. Learned Counsel appearing for the respondent no. 11 also submits that he has filed the reply on 13.10.2025. Office is directed to place it on record. It will be open to all other respondents to file their replies within two weeks.

2. Learned Counsel appearing for respondent no. 5 submits that in the reply dated 14.10.2025, some inadvertent error has occurred in paragraph 8, therefore, he seeks permission to file a fresh updated correct reply within

two weeks. The prayer is allowed. It will be open to the applicant to file the rejoinder within two weeks thereafter.

3. List on 18.12.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 15, 2025
Execution Application No. 48/2025
In Original Application No. 280/2025
R

का्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांक: 702 /एस0टी0-जी0एम0/2024-25

दिनांक- 30.09.25

विषय:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0संख्या-280/2025 मोक्षी भारद्वाज एवं अन्य बनाम Union of India & Ors. में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 30.05.2025 के सम्बन्ध में।

अपर नगर आयुक्त
गाजियाबाद नगर निगम।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0संख्या-280/2025 मोक्षी भारद्वाज एवं अन्य बनाम Union of India & Ors. में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 30.05.2025 के अनुपालन में जलकल विभाग, गाजियाबाद नगर निगम द्वारा की जाने वाली कार्यवाही उपलब्ध कराने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 के अनुपालन में क्षेत्रीय अवर अभियन्ता(जल) की आख्यानुसार जलकल विभाग, गाजियाबाद नगर निगम से सम्बन्धित आख्या पत्र के साथ आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

महाप्रबन्धक(जल)
गाजियाबाद नगर निगम

पत्रांक व दिनांक तदैव:-

प्रतिलिपि:-

- 1- नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
- 2- अधिशासी अभियन्ता(जल) को आवश्यक कार्यवाही हेतु।
- 3- सहायक अभियन्ता(जल)/ अवर अभियन्ता(जल) को अनुपालनार्थ।
- 4- पत्रावली/गार्ड फाईल।

महाप्रबन्धक(जल)

विधिअधीन
30/09/25

SMA
08/10/25

10/10/25

सहा0अभि0(जल)/अधि0अभि0(जल)/महाप्रबन्धक(जल) महोदय

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0संख्या-280/2025 मोक्षी भारद्वाज एवं अन्य बनाम Union of India & Ors. में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 30.05.2025 के अंश निम्नवत है:-

उक्त के सन्दर्भ में मा0 अधिकरण, नई दिल्ली द्वारा पारित आदेश के बिन्दु संख्या-5(1) व (2) के सम्बन्ध में आख्या निम्नवत है:-

5- The applicat also alleges dereliction of educational and Civil responsibility by the respondent no-11, School on the following issues:-

1-5-(1)- Illegally extacting ground water without clearance,

आख्या- 1-5-(1) उक्त के सम्बन्ध में अवगत कराना है कि प्रश्नगत प्रकरण पर कार्यवाही नोडल अधिकारी, भू-गर्भ जल विभाग, गाजियाबाद द्वारा की जानी है।

1-5-(2)-Failing to Install a sewage Treatment Plant(STP)

आख्या- 1-5-(2)-उक्त के सम्बन्ध में अवगत कराना है कि प्रश्नगत प्रकरण पर कार्यवाही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा की जानी है।

आख्या सादर सूचनार्थ प्रेषित।

Shiva
30/9/25

30/9/25
BB

EE
30.9.25

30.09.25
G.M

सहा0अभि0 / अधि0अभियन्ता

विषय-: बृज विहार गाजियाबाद स्थित बाल भारती पब्लिक स्कूल द्वारा नियम का पालन न करने के सम्बन्ध में।

उपरोक्त विषयक नगर आयुक्त महोदय के पत्रांक 275/न0आ0/2024-25 दिनांक 23/09/2025 के अनुपालन में स्थल का निरीक्षण किया गया। जिसके फोटोग्राफ दाहिनी ओर सलंगन है। अवगत कराना है कि वार्ड 68 ब्रजविहार में बाल भारती स्कूल स्थित है। बाल भारती स्कूल द्वारा अपने परिसर में एक भवन का निर्माण कराया जा रहा है, जिसका वर्तमान में स्ट्रक्चर का निर्माण पूर्ण हो चुका है तथा वर्तमान में फिनिशिंग का कार्य चल रहा है, तथा इनके द्वारा प्रापर ग्रीन मैट डालकर कार्य किया जा रहा है, तथा स्थल पर एन्टी स्मॉग गन/वाटर छिडकाव मशीन का प्रयोग भी होता पाया गया, जिसके फोटो सलंगन है तथा ए0क्यू0आई0 मापक यंत्र भी साईट पर लगा हुआ है।

यह भी अवगत कराना है कि भवन निर्माण नियम के अनुसार भवन निर्माण कार्य जी0डी0ए0 के अधिकार क्षेत्र में आता है, तथा अधिशासी अभियन्ता जी0डी0ए0 के पत्रांक 728/प्रवर्तन खण्ड जोन-7/2024 दिनांक 19/04/2025 के द्वारा भी पुष्टि की गई है, जिसका पत्र सलंगन है। किसी परिसर के अन्दर निर्माणाधीन भवन पर कार्यावाही नगर निगम के अधिकार क्षेत्र में नहीं आता है।

विधि अधीक्षक

कृपया आवश्यक कार्यावाही
देने आशा प्रेषित।


19/12/25


05/12/25



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Longitude	77.367067	77°22'1" E

2025-12-05(Fri) 02:52(PM)



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Longitude	77.335246	77°20'6" E

2025-12-05(Fri) 02:57(PM)



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Longitude	77.335101	77°20'6" E

2025-12-05(Fri) 02:56(PM)

473

18



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2025-12-05(Fri) 02:55(PM)

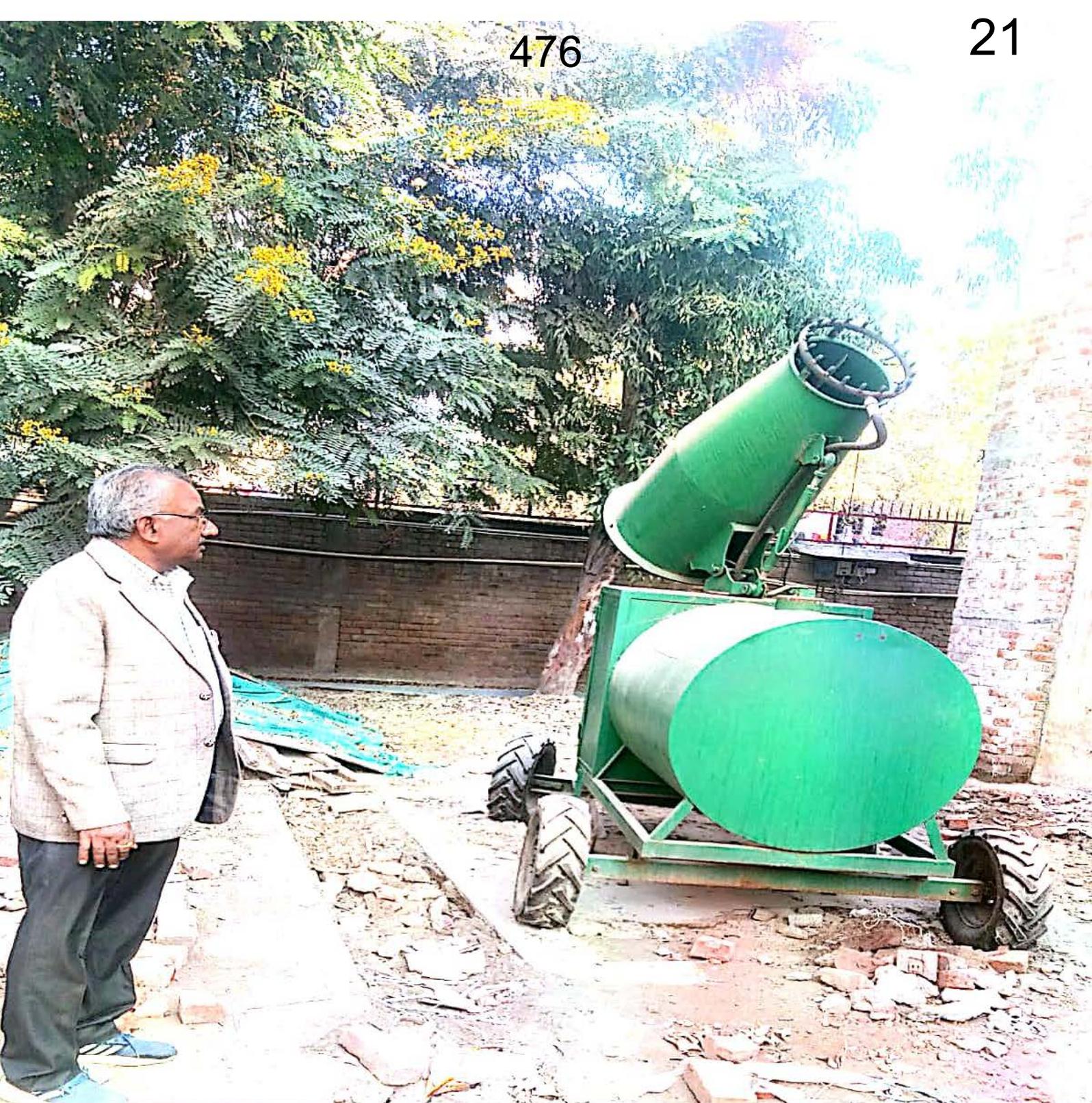


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2025-12-05(Fri) 02:56(PM)



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Longitude	77.335101	77°20'6" E
2025-12-05(Fri) 02:55(PM)		



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Longitude	77.33491	77°20'5" E

2025-12-05(Fri) 02:54(PM)



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Longitude	77.33482	77°20'5" E

2025-12-05(Fri) 02:52(PM)

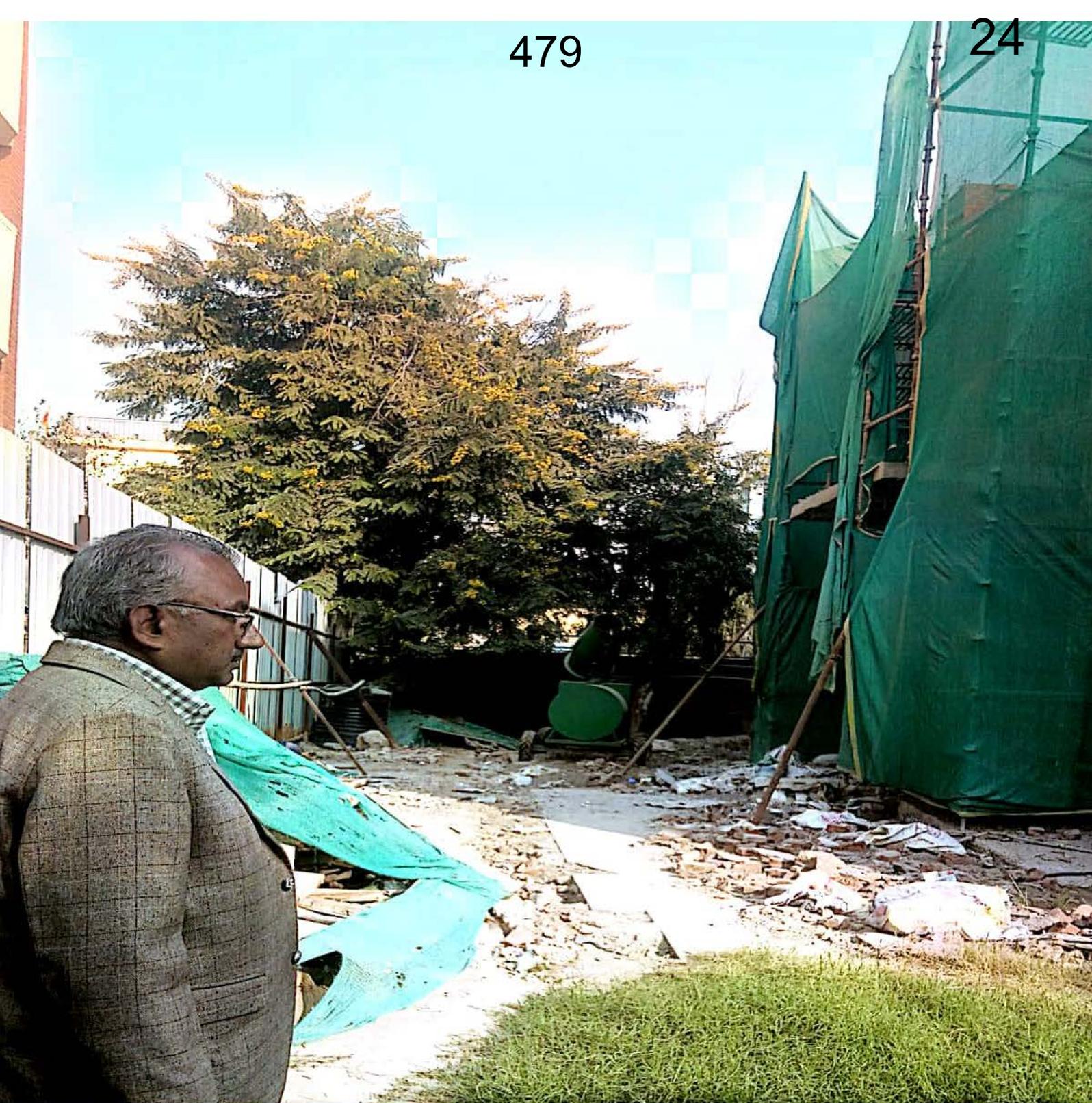


	Decimal	DMS
Latitude	28.669791	28°40'11" N
Longitude	77.335101	77°20'6" E

2025-12-05(Fri) 02:54(PM)

479

24



	Decimal	DMS
Latitude	28.669747	28°40'11" N
Longitude	77.334887	77°20'5" E

2025-12-05(Fri) 02:53(PM)



	Decimal	DMS
Latitude	28.669791	28°40'11" N
Longitude	77.335101	77°20'6" E

2025-12-05(Fri) 02:56(PM)

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

त्रांक सं- 728 / प्रवर्तन खण्ड जोन-7 / 2024

दिनांक- 19/04/2025

प्रेषक:

प्रभारी प्रवर्तन जोन-7
गाजियाबाद विकास प्राधिकरण
गाजियाबाद।

सेवा में,

जिलाधिकारी
गाजियाबाद।

विषय:- ऑनलाईन आई0जी0आर0एस0 सन्दर्भ सं0-20014025004784 दिनांक-22.03.2025 के सम्बन्ध में।

महोदय,

कृपया ऑनलाईन आई0जी0आर0एस0 सन्दर्भ सं0-20014025004784 दिनांक-22.03.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शिकायतकर्ता द्वारा बाल भारती पब्लिक स्कूल ब्रजविहार गाजियाबाद पर अवैध निर्माण के सम्बन्ध में शिकायत की गयी है।

उक्त के क्रम में क्षेत्रीय अभियन्ता की आख्या अनुसार अवगत कराना है कि प्रश्नगत प्रकरण में बाल भारती पब्लिक स्कूल ब्रजविहार गाजियाबाद का मानचित्र प्राधिकरण द्वारा स्वीकृत है। स्वीकृत मानचित्र के क्रम में ही स्थल पर निर्माण कार्य किया जा रहा है। उक्त के सम्बन्ध में शिकायतकर्ता को दूरभाष सं0-9654239739 पर अवगत करा दिया गया है।

कृपया तदनुसार अवगत होते हुए शिकायत को निक्षेपित करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय

4/19/25
आधिशाली अभियन्ता/
प्रभारी प्रवर्तन जोन-7

पृष्ठांकन :- / प्रवर्तन खण्ड जोन-7 / 2024

दिनांक

प्रतिलिपि :-

1. श्रीमती मोक्षी भारद्वाज, ब्लाक डी टॉवर, क्रॉसिंग रिपब्लिक गाजियाबाद को सूचनार्थ।

आधिशाली अभियन्ता/
प्रभारी प्रवर्तन जोन-7

This annexure is true copy
of its respective original.

[Signature]